Kamakhya Passengers train. I demand for stoppage of passenger trains at Fakiragram, Sapatgram, Mazbat, Khwirabari stations.

Therefore, I urge upon hon. Minister of Railways to consider the demand of the public of that region and make it convenient to approve the proposal which is urgent need of the train passengers and will be very helpful to the region.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves to the matter raised by the hon. Member, Shri Rwngwra Narzary: Shri A. A. Rahim (Kerala), Shri Niranjan Bishi (Odisha), Dr. John Brittas (Kerala), Shrii Bhubaneswar Kalita (Assam), Dr. Sasmit Patra (Odisha), Shri R. Shri R. Girirajan (Tamil Nadu) (Tamil Nadu) and Shri Birendra Prasad Baishya (Assam).

Shri Khiru Mahto -- Issue of land acquisition by Coal India Limited under the Coal Bearing Area Act, 1957.

Land acquisition by Coal India Limited under the Coal Bearing Area Act, 1957

श्री खीरू महतो (बिहार): उपसभापति महोदय, मैं आपके माध्यम से माननीय कोयला मंत्री जी का ध्यान इस ओर आकृष्ट करना चाहता हूं कि कोल इंडिया लिमिटेड द्वारा कोल बियरिंग एरियाज एक्ट, 1957 के तहत भूमि अर्जित की जाती है, परंतु यह देखा जाता है कि कंपनी 40-45 वर्षों तक कोयला खनन का काम शुरू नहीं करती, पर जमीन अर्जित कर लेती है। जैसे कोल इंडिया की आनुषंगिक कंपनी सीसीएल ने वर्ष 1980, 81 में ग्राम 1) लईये, 2) तिलैया, 3) लालगढ़, 4) परसादेडा, 5) दुरुकसमार, 6) जागेश्वर, 7) पंचमी, 8) वोंगा हारा, 9) जोड़ा करम, 10) पुड़ी, 11) दुनी, 12) मांडू, 13) दनियां, 14) वसंतपुर एवं अन्य गाँव ले लिए हैं, जबकि प्रावधान हैं कि यदि बहुत जल्द कोयला खनन का काम करना है, तभी भूमि का अर्जन सीबीए अधिनियम, 1957 के तहत करना होगा, अन्यथा लैंड एक्विजिशन एक्ट के तहत करना है। महोदय, ऐसा नहीं हो रहा है, जिससे काफी गाँव के गाँव भूमि से विस्थापित हो रहे हैं तथा उनके पुनर्वास की व्यवस्था भी नहीं की जा रही है। वे अपनी जमीन पर 40-45 वर्षों तक परती, परत देखते रहते हैं और भारी संख्या में बेरोजगार के रूप में खड़े रहते हैं। मैं भारत सरकार से मांग करता हूं कि जब तक कोल इंडिया द्वारा भूमि पर कोयला खनन की योजना नहीं बनाती है, तब तक किसानों को अपनी भूमि पर जोत आबाद कर जीवनयापन करने का अधिकार दिया जाए। उपसभापति महोदय, मुझे अपनी बात सदन में रखने का अवसर देने के लिए आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves to the matter raised by the hon. Member, Shri Khiru Mahto: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri A.A. Rahim (Kerala), Shri Pradip Kumar Varma (Jharkhand), Shri Niranjan Bishi (Odisha),and Dr. John Brittas (Kerala).

Shri K.T.S. Tulsi – Plight of Indians holding H1B Visa -- not present. Shri Maharaja Sanajaoba Leishemba -- Demand to properly implement the Manipur Merger Agreement, 1949.

Demand to properly implement the Manipur Merger Agreement 1949

SHRI MAHARAJA SANAJAOBA LEISHEMBA (Manipur): Sir, although Manipur is a tiny State but it was once a sovereign nation having a long history and civilisation of more than 5,000 years. But Manipur became a part of India in 1949 under an Agreement called the "Manipur Merger Agreement, 1949". However, for the last many decades, the previous Governments never tried to honour or address this Agreement. It really hurts the sentiments and pride of the Manipuri people. Particularly the last para of Article (VIII) of this Agreement is very relevant for Manipuri people to uplift their socio-economic, cultural and political status. It reads, "The Government of India shall also undertake to make suitable provisions for the employment of Manipuris in various branches of public services, and in everyway encourage the Manipuris to join them. It also undertakes to preserve various laws, customs and conventions prevailing in the State of Manipur, pertaining to the social, economic and religious life of the people." But, till today, no suitable provisions or safeguard are made or saved in this regard.

(MR. CHAIRMAN *in the Chair*.)

So, I urge upon the Union Government to make suitable provisions and take up necessary steps to uplift socio-economic cultural and political status of Manipuris in the days to come.

MR. CHAIRMAN: The hon. Member, Shri Niranjan Bishi (Odisha), associated himself with the matter raised by the hon. Member, Shri Maharaja Sanajaoba Leishemba.

Now, Shrimati Priyanka Chaturvedi; Concern over Vulgar Language Used by Social Media Content Creators

SHRIMATI PRIYANKA CHATURVEDI (Maharashtra): Thank you, Sir.

MR. CHAIRMAN: Now, Question Hour.

SHRIMATI PRIYANKA CHATURVEDI: Okay, Sir.